

the Ministry or its attached offices as per rules laid down by his Ministry; if so, the manner in which he is nominated;

(b) what is the tenure of the said Council and of such an officer representing staff thereon;

(c) whether any orders have been issued by his Ministry to the effect that during the course of the membership of the Staff Council, such an officer is not to be transferred from one office to another even though at the same station; and

(d) if so, what are the details of such orders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) There is no fixed tenure for the joint council but the Associations nominate their representatives for a term of three years; there is no bar to re-nomination. Associations may replace on the joint council such of the representatives as have ceased to be its office bearers either at annual general elections or by exigencies, such as, a vote of no confidence.

(c) No such general orders have been issued.

(d) Does not arise.

Official of the Central Secretariat Service employed in the Industrial Houses after retirement

270. SHRI KAMESHWAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a retired Assistant or a Class II officer of the Central Secretariat Service working in Ministries like Petroleum and Chemicals, Industry or Commerce is required to obtain Government's prior permission before taking up employment in an industrial house with which he had official dealings while in Government service;

(b) whether the provisions of Rules 10 and 11 of the Central Civil Service

(Pension) Rules, 1972 are applicable to them, if not, what are the reasons therefor;

(c) whether Government are aware that some officials of the above Ministries who sought retirement last year have got jobs at fantastic salaries and perks in some industrial houses with which they were dealing while in services and these officials are instrumental in getting things done expeditiously and successfully; and

(d) if so, what steps Government propose to take to stop such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) No, Sir. The provisions of these rules are applicable only to retired Group 'A' (Class I) officers. Among other reasons, Group 'B' officers have little scope and authority for deciding important issues finally or to finally dispose of cases: there is little scope for them to influence the Administration or give undue assistance to any commercial or private organisation. as such, such a restriction is not called for.

(c) No such information has come to the notice of the Department of Personnel and Administrative Reforms.

(d) Does not arise.

Five-point rise in the cost of living index

271. SHRI N. P. CHENGALRAYA NAIDU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Planning Commission considers a five point rise in the cost of living index in six weeks of April and May 1979 as abnormally high;

(b) whether it is also a fact that the prices which were more or less steady for some time have begun to rise to the detriment of the entire economy;

(c) whether the Planning Commission have come to the conclusion that the increase of expenditure on public servants through bonus, rise in dearness allowances or revision of pay scales has made more money available to more hands which has pushed the demand for goods which are in short supply;

(d) whether the Planning Commission have suggested certain measures in this regard; and

(e) if so, what are the details in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b) It is true that the cost of living index of industrial workers increased in April, 1979 by 5 points as compared in 332 in March, 1979. There was relative price stability during the last two years (1977-78 and 1978-79) the recent rise in the cost of living index is a matter of concern.

(c) to (e) Planning Commission, on the basis of analysis of the various factors underlying the current price situation, made certain suggestions to the Government to check price rises. These, *inter alia*, included the economy in the non-development expenditure of the Central Government and impounding, for a specified period of time, a part of the additional emoluments (wages, bonus and dearness allowance), if granted, in future so as to avoid undue demand pressures.

Tarapore Atomic Power Station

272. SHRI BHAGATRAM MANHAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Tarapore Atomic Power Station is very hot and the workers have not been able to stay inside; and

(b) if so, what remedial steps Government proposed to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (SHRI SHER SINGH):

(a) No, Sir.

(b) Does not arise.

273. [Transferred to the 23rd July, 1979].

Launching of space aircraft 'Bhaskara'

274. SHRI VENIGALLA SATYANARAYANA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that second Indian satellite, Bhaskara, was launched in the Orbit on 7th June, 1979;

(b) whether the performance and the messages received from the satellite are useful to our scientists; and

(c) whether Government propose to launch another satellite from the Indian soil?

THE MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (SHRI SHER SINGH): (a) Yes, Sir.

(b) Yes, Sir. They are being analysed.

(c) Yes, Sir.

Solar energy for small industrial units

275. SHRI GOVINDRAO RAMCHANDRA MHAISEKAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that solar energy is being used for small industrial units; and

(b) if not, whether there is any research being done for this purpose?